

MR. SPEAKER: I will look into it.

*(Interruptions)*

*[Translation]*

MR. SPEAKER: I have heard, I will look into it. Prof. Kurien, what are you doing?

*(Interruptions)*

*[English]*

MR. SPEAKER: I have told you. I will have to look into it. What else can I do? I have to look into it and then decide.

PROF. P.J. KURIEN: Will you allow a discussion Sir? *(Interruptions)*

MR. SPEAKER: Mr. Kurien, you please go to your seat. I have seen it. I will have to look into it and then decide.

*(Interruptions)*

MR. SPEAKER: Mr. Reddy, the Enforcement Directorate have done it. I cannot handle it. The enforcement Directorate is competent enough to do it.

SHRI S. JAIPAL REDDY: No Sir. *(Interruptions)*

*[Translation]*

MR. SPEAKER: One person should speak at a time. I am answering Mr. Kurup.

*[English]*

I am answering you.

*(Interruptions)*

MR. SPEAKER: Mr. Kurup, I am answering you. I say that you can ask for some information. I can get that for you.

*(Interruptions)*

PROF. MADHU DANAVATE: Sir, Mr. Reddy is saying that this House was told

that an Inquiry is already going on. What is happening to it?

MR. SPEAKER: That is what I am saying. If they want some facts, they can write to me.

*(Interruptions)*

MR. SPEAKER: The Enforcement Directorate is competent enough to do it.

SHRI S. JAIPAL REDDY: No, it is not competent.

MR. SPEAKER: No running commentary. Nothing goes on record.

*(Interruptions)\*\**

12.06 hrs,

PAPERS LAID ON THE TABLE

*[English]*

**Annual Report of the Press Council of India for 1987 and statement showing reasons for delay**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): I beg to lay on the Table.

- (1) A copy of Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 1987 along with Audited Accounts.
- (2) A Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT - 6373/88]

**Oil Industry (Development) Board Employees (Leave) Amendment Rules, 1988**

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS

(SHRI BRAHMA DUTT): I beg to lay on the Table a copy of the Oil Industry (Development) Board Employees (Leave) Amendment Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 804 (E) in Gazette of India dated the 20th July, 1988 under sub-section (3) of section 31 of the Oil Industry (Development) Act, 1974.

[Placed in Library. See No. LT. 6374/88]

**Annual Report of the coal Mines Labour Welfare Organisation for 1985-86 and statement showing reasons for delay in laying it.**

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI C.K. JAFFAR SHARIEF): I beg to lay on the Table:

- (1) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Labour Welfare Organisation, Dhanbad, for the year 1985-86.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT. 6375/88]

**Petroleum (Amendment) Rules, 1988 and a Statement correcting reply given on 2nd August 1988 to S.Q. No. 96 regarding liberalisation of Industrial Licensing System.**

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to lay on the Table:

- (1) A copy of the Petroleum (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 98 (E) in Gazette of India dated the 24th February, 1988 under sub-section (4) of section 29 of the Petroleum Act, 1934. [Placed in Library. See No. LT. 6376/88]

- (2) A statement (Hindi and English versions) correcting the reply given on the 2nd August, 1988 to Starred question No. 96 by Sarvashri S.M. Gurraddi and S.B. Sidnal, M.Ps. regarding liberalisation of Industrial Licensing System.

[Placed in Library. See No. LT. 6377/88]

12.07 hrs.

**BUSINESS ADVISORY COMMITTEE  
FIFTY-SIXTH REPORT**

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): I beg to move:

"That this House do agree with the Fifty-sixth Report of the Business advisory Committee presented to the House on the 8th August, 1988."

MR. SPEAKER: The question is:

"That this House do agree with the Fifty-sixth Report of the Business Advisory Committee presented to the House on the 8th August, 1988."

*The motion was adopted.*

*(Interruptions)*

MR. SPEAKER: I do not know why people should do like this. Things can be done properly. Without rhyme or reason they are unnecessarily shouting. We do not bar anything. We don't do anything which is out of the rules. Unnecessarily they are shouting at the top of their voice.